

(b) whether the wishes of the people of the areas were elicited thereon before taking this decision; and

(c) if not, the reasons therefor?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) The administration of NEFA was transferred to the Ministry of Home Affairs with effect from 1st August 1965 for administrative convenience.

(b) The aspect was taken into account.

(c) Does not arise.

Corruption by Recruiting Officer in Andhra Pradesh

2502-B. Shri M. V. Swamy: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that recently an Assistant Recruiting Officer and his Assistant at Guntur in Andhra Pradesh have been found indulging in corruption by the Special Police Establishment; and

(b) if so, details thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Information was received recently that the Assistant Recruiting Officer of Guntur and his Assistant had demanded a bribe from a candidate who had offered for recruitment in the Armed Forces. A case has been registered and is under investigation by the Special Police Establishment.

Ammunition for Agriculturists

2502-C. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that ammunition is not being supplied to the ammunition licence-holders in the Punjab and consequently the agriculturists are not getting ammunition for the protection of their crops; and

(b) if so, the reasons therefor?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) and (b). Since the promulgation of the Emergency, the production of ammunition for civilian use had to be curtailed. As a result, it has not been possible to meet the full requirements of the ammunition licence-holders.

11 hrs.

RE. STATEMENT BY PRIME MINISTER

Mr. Speaker: The Prime Minister would be making a statement about the latest situation, at about 3-30 P.M.

RE. MOTION OF PRIVILEGE (QUERY)

Shri Kapur Singh (Ludhiana): Before we proceed further, may I make a submission about a certain privilege motion which I had given under Rule 223 concerning certain statements made by the Finance Minister and the Law Minister under his advice and also about another motion under Rule 193 requesting for a Two-and-a-Half-Hour discussion.

Mr. Speaker: I cannot take up the 2½ hour discussions at this moment. I got the privilege motion and earlier also I had similar motions of privilege on the same subject. I had overruled them; I had not allowed them and I have rejected this also. This is not an inquisition that is to be held against the Finance Minister. If some incorrect statement has been made, as I have ruled already on many occasions, that can be contradicted by placing the statement which